THE ANDHRA PRADESH RESERVED FORESTS (VALIDATION OF NOTIFICATIONS) ACT, 1975

ACT No.7 OF 1975

ARRANGEMENT OF SECTIONS

SECTIONS

- 1. Short title and commencement
- 2. Validation of certain notifications
- 3. Repeal of Andhra Pradesh Ordinance 6 of 1974

THE ANDHRA PRADESH RESERVED FORESTS (VALIDATION OF NOTIFICATIONS) ACT, 1975

ACT No.7 OF 1975

(4th March, 1975)

AN ACT TO VALIDATE CERTAIN NOTIFICATIONS IN RELATION TO RESERVED FORESTS MADE UNDER SECTION 18 OF THE FOREST ACT No.1 OF 1326 FASLI.

BE it enacted by the Legislature of the State of Andhra Pradesh in the Twenty-sixth Year of the Republic of India as follows:-

- 1. Short title and commencement (1) This Act may be called the Andhra Pradesh Reserved Forests (Validation of Notifications) Act, 1975.
- (2) It shall be deemed to have come into force on the 10th December, 1974.
- 2. Validation of certain notifications Notwithstanding any judgment, decree or order of any court, tribunal or any other authority,-
 - (a) no notification made or purporting to have been made by the former Government of Hyderabad under section 18 of the Forest Act No.1 of 1326 Fasli while that Act was in force, declaring certain forests as reserved forests and no action taken or thing done in connection with such declaration, shall be deemed to be invalid or ever to have become invalid by reason only of the fact that such notification did not fix a date from which the forest is declared to be reserved forest;
 - (b) any declaration of forest as reserved forest in pursuance of any notification published in the Jareeda under section 18 of the Forest Act No.1 of 1326 Fasli shall be, and shall be deemed always to have been made, as from the date of publication of the said notification in the Jareeda except as otherwise provided therein; and accordingly,--
 - (i) all acts, proceedings or things done or taken in pursuance of the said notification or such declaration shall, for all purposes be deemed to be, and to have always been done or taken in accordance with law; and
 - (ii) no suit or other proceeding shall be instituted or continued against the successor Government of Andhra Pradesh or any person or authority whatsoever on the ground that such act, proceeding or thing was not done or taken in accordance with law.
- 3. Repeal of Andhra Pradesh Ordinance 6 of 1974 The Andhra Pradesh Reserved Forests (Validation of Notifications) Ordinance, 1974 is hereby repealed.